

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT – II

Item No. 111
(IB)-470(ND)/2017

IN THE MATTER OF:

Sh. Amit Kumar Malik

.....Applicant

Versus

M/s. Kindle Developers Pvt. Ltd.

..... Respondent/CD

SECTION

U/s 9 of IBC

Order Delivered on 11.03.2020

CORAM:

SHRI. CH. MOHD. SHARIEF TARIQ HON'BLE MEMBER (J)
SHRI L.N. GUPTA, HON'BLE MEMBER (T)

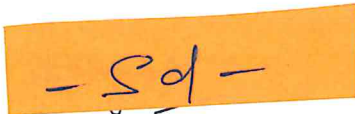
PRESENT:

For the Applicant/OC : Mr. Aditya Nayyar, Advocate
For the Respondent/CD : Mr. Kanishk Khetan, Advocate for the RP.

ORDER

IA-1652/2020 & IA-1561/2019 filed in IB-470/2017

Counsel for the applicant is present, who prayed to withdraw the IA with liberty to explore the possibility of reliefs under any other law. The prayer is allowed. The petition is dismissed as withdrawn with liberty as prayed.



(L.N. GUPTA)
MEMBER (T)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)